

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4073**  
TO BE ANSWERED ON 04.01.2019

**Licences to run Zoo**

4073. SHRI CHANDRAKANT KHAIRE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of the funds allocated/released by the Government to the zoos across the country including Maharashtra zoos;
- (b) whether the Government has taken decision to cancel the licences to run zoo in various cities of country including Aurangabad zoo in Maharashtra;
- (c) if so, the details thereof and reasons therefor;
- (d) whether the Central Zoo Authority has tried to save zoos of the country including Aurangabad zoo; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) The operation of zoos is responsibility of the respective Zoo Operator. The Central Zoo Authority (CZA) does not provide financial assistance to establish and operate zoos. However, subject to availability of Grants-in-aid from the Government of India, the Central Zoo Authority provides financial assistance to zoos for activities specified in the 'Guidelines for prioritizing Grant of Financial Assistance to Zoos' adopted by the Central Zoo Authority, in order to encourage the zoos to fulfil the objectives of the National Zoo Policy, 1998.
- (b) and (c) Aurangabad Municipal Zoo is one among the zoos whose recognition is cancelled by the Central Zoo Authority under Section 38H(6) of the Wild Life (Protection) Act, 1972. Recognition of thirteen (13) zoos is cancelled by the Central Zoo Authority for the reason of not operating in accordance

with the standard and norms prescribed in the Recognition of Zoo Rules notified by the Government of India. The decision was taken by the Central Zoo Authority considering physiological, biological and behavioural requirements for well being of captive animals housed in the respective zoos. Details are as **Annexure.I**

(d) and (e)

The Central Zoo Authority, as part of the regular evaluation of zoos, points out inadequacies in terms of the standard and norms prescribed in the Recognition of Zoo Rules, alerts the Zoo Operators, it provides a number of opportunities repetitively, for compliance with the conditions stipulated for improvement of the operating conditions of the respective zoo before cancelling recognition.

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**ANNEXURE-I**

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) AND ( c ) OF THE LOK SABHA UNSTARRED QUESTION NO. 4073 REGARDING “LICENCES TO RUN ZOO” BY SHRI CHANDRAKANT KHAIRE DUE FOR REPLY ON 04.01.2019

List of zoos whose recognition is cancelled by the Central Zoo Authority under Section 39-H(6) of the Wild Life (protection) Act, 1972.

<b>Sl.No.</b>	<b>Name of the Zoo</b>	<b>Location</b>
1.	Deer Park, NFCL	Kakinada, Andhra Pradesh
2.	Tungabhadra Mini Zoo	Hosapete Tq' Ballari District, Karnataka
3.	Maharajbaug Zoo	Nagpur, Maharashtra
4.	Deer Park, Kasoram Cement	Basant Nagar, Karim Nagar, Telengana
5.	VOC Park Mini Zoo	Coimbatore, Tanil Nadu.
6.	Sanghi Mini Zoo	Koheda, Ranga Reddy, Telangana
7.	Shri Kshetra Sogal Soundatti	Belagavi, Karnataka
8.	Mahatma Gandhi Zoo	Solapur, Maharashtra
9.	Aurangabad Municipal Zoo	Aurangabad, Maharashtra
10.	Snake Park Shetkari Shikshan Mandal	Dholgarwadi, District Kolhapur, Maharashtra

**Voluntary closure of zoos:**

<b>Sl.No.</b>	<b>Name of the Zoo</b>	<b>Location</b>
1.	Wildlife Rescue Centre	Gopalpur Khera, Gurugram, Haryana
2.	Sivagangai Garden Zoo	Thanjavur, Tamil Nadu
3.	Deer Park	Uchagamanadalam, Tamil Nadu.